

CENTRAL ADMINISTRATIVE TRIBUNAL
GUJARAT BENCH

C.A. No. 206/97

Shri P.D. Kumar Applicant (s)
- vs -

Union of India & ORs Respondent (s)

Mr. A.K. Das, P.C. Mazumdar
Mr. K.P. Gregor Advocate for the Applicant (s)

Mr. S. Ali, Sr. C.G.S.C. Advocate for the Respondent (s)

Office Note	Date	Court Orders
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12.9.97 Heard Mr A.K. Das, learned counsel for the applicant. The application is admitted.

Mr Das prays for an interim order of stay. Issue notice why the prayer for interim order shall not be granted. Notice is returnable within two weeks. Mr S. Ali, learned Sr. C.G.S.C. receives notice. Let this case be listed on 26.9.97. Meanwhile Annexure-B order shall not be given effect to.

List it on 26.9.97 for consideration of interim order and also for written statement.

The learned counsel for the applicant shall furnish the copy during the course of the day.


Vice-Chairman

16.9.97

Copy of order add
12.9.97 issued to
the Counsel to
parties on 16.9.97.

nkm

15/9

26.9.97

Written statement has been filed. However no cause has been shown regarding the prayer for interim order. The interim order passed on 12.9.97 shall continue until further orders. Let the case be listed on 12.12.97 for hearing.

BB
1) Service Reports are
still awaited
2) W/S. is not been given
25/9

nkm

29/9


Vice-Chairman

Q 64 2060/97

2.1.98 Adjudged to 6/1/98

By

26-9-97

Written Statement
filed on behalf of the
Respondents, at, page
26 to 46.

6.1.98 There is no representation on
behalf of the applicant. Dismissed
for default.


Vice-Chairman

16/1/98

Copy of the order
has been sent to the
D/Sec. for issuing the
same to the L/ Advocates
of the parties.

pg

16
16/1/98

sd.